

2663/EP/2019
19/11/2019

R.K. JAIN M.Com., LL.B.
President, Excise and Customs Bar Association
Editor of
GST LAW TIMES & EXCISE LAW TIMES
and author of

19/11
79

GST Law Manual; GST Tariff of India, Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Central Excise Law Guide; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhisim Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/10822/19/R22822
18-11-2019

CPIO ID No.14-43/2019
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi – 110066

Sub: My RTI Application No. RTI/10822/19, dated 28/9/2019

Dear Sir,

As desired in your letter F.No.14-43/CESTAT/CPIO-ND/2019, dated 07-11-2019, please find **enclosed** herewith a Pay Order No.073806, dated 16-11-2019 for Rs.2,128/- drawn at Yes Bank Ltd., Defence Colony, New Delhi.

Thanking you,

Yours faithfully,



[R.K. Jain]

Encl: As above

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F. No. 14-43/CESTAT/CPIO-ND/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-43/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

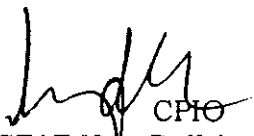
Please refer to RTI application of Sh.R.K.Jain (No. 10822/19 dated 05.10.2019) in this office on 14.10.2019, under RTI Act 2005, the information received from **Registrar, CESTAT New Delhi**, containing 1064 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs.1064x2=2128 (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encl: As above


CPIO
CESTAT New Delhi
Date:07.11.2019

To,

Sh. R.K.Jain,
1512-Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



ISSUED ON
17/11/19
REGISTRATION SECTION
CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI-110066

(12)

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66

Dated : 6.11.2019
CPIO I.D. No. 14-43/2019

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI/P-195/10822/19 dated 5.10.2019 filed by Shri R.K. Jain in CPIO I.D. No. 14-43/2019 the photocopies of the relevant documents as mentioned below, being maintained in Registrar's office, are enclosed herewith for onward transmission to the applicant.

(A)

(i) The copies of Judicial File 2019:

Noting - page no. 224-684 (461 pages)

Correspondence - page no. 241- 562(322 pages)

(ii) The copies of Roster 2019 :

Noting - page no. 323- 430(108 pages)

(iii) The copies of Member's Tour 2019:

Noting - page no. 44- 98 (55 pages)

Correspondence - page no. 78- 164 (87 pages)

(iv) The copies of Difference of opinion 2019:

Noting - page no. 35- 63 (29 pages)

Correspondence - 1143- 1144 (02 pages)

(v) The copies of Larger Bench 2019:

Noting - NIL

Correspondence - NIL

(B) Does not pertain to Registrar's office.

(C) List of files maintained in Registrar's office:

1. Roster 2019
2. Judicial File 2019
3. Larger Bench 18-19
4. Difference of Opinion 18-19

5. Members' Tour 2019
6. Presidents' Tour-2018-19
7. Circular file 18-19
8. RTI 2018-19
9. Uploading Permission 2019

(11)

Total - 1064 pages

Sh. Adhinarayan
PA to Registrar

To

CPIO, CESTAT, New Delhi

10-14-43/19

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10822/19

Dated : 5-10-2019

To

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of the following documents of the undergiven files held in the office of the Registrar/Dy. Registrars and other officials (i) Judicial File for the year 2019 (a) All notesheets from page 224 till end (b) All correspondence pages from page 240 till end (ii) Roster File for the year 2019 (a) All notesheets from page 322 till end (iii) Files relating to tours for the year 2019 (a) All notesheets from page 44 till end (b) All correspondence pages from page 77 till end (iv) File for Difference of Opinion matters for year 2019 (a) All notesheets from page 35 till end (b) All correspondence pages from page 1143 till end (v) Larger Bench File for year 2019 (a) All notesheets from page 29 till end (b) All correspondence pages from page 984 till end (B) Please provide the number of files (except appeal files) held in the office of the Hon'ble President. Please also provide list of such files.

su mahar
14/10/19

Reminder

F. No. 14-43/ CESTAT/CPIO-ND/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066




CPIO ID No. 14-43/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10822) dated 05.10.2019) **received** in this office on 14.10.2019, under RTI Act 2005, under RTI Act 2005, and CPIO **ID No. 14-43/2019**. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 14.10.2019 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.


CPIO
CESTAT, New Delhi
Date: 05.11.2019

For Compliance to:

Registrar, CESTAT, New Delhi

Copy to: (For Information)

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

ISSUED ON
11/11/19
REG. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110006





R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

GST LAW TIMES & EXCISE LAW TIMES

and author of

GST Law Manual; GST Tariff of India, Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Central Excise Law Guide; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

**1512-B, Bhisim Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3094
MOBILE : 9810077977
Fax No. 011-24635243**

RTI/P-195/10822/19/R22803
25-10-2019

CPIO ID No.14-43/2019
Customs, Excise & Service Tax Appellate Tribunal
West Block No.02, R.K.Puram,
New Delhi – 110066

Sub: My RTI Application No. RTI/10822/19, dated 28/9/2019

Dear Sir,

This refers to the letter F.No. 14-43/CESTAT/CPIO-ND/2019, dated 14-10-019 of CPIO, CESTAT, New Delhi transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



[R.K. Jain]

Sh. Mallan Singh
14/10/19

(2)

F. No. 14-43/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-43/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Sh.R.K.Jain (No. 10822/19 dated 05.10.2019) in this office on 14.10.2019, under RTI Act 2005, the information received from **Deputy Registrar (Judicial)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.


Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT New Delhi
Date: 22.10..2019

To,
Sh. R.K.Jain,
1512-Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

23/10/19
ISSUED ON

SIGN. (DEPUTY CHIEF SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110002

Subject: Sh. R.K. Jain R.T.I. application No. P-195/10822/19
Dt 5/10/2019, - reg.

The required reply or response to this
above R.T.I application is as follows:-

4(A)(i) - In relation to this para, it is
informed that no judicial file was
opened for the year 2019 in the
o/o Dy. Registrar (Judl).


4 (A) (ii to v) - The information relating to this
para pertains to the o/o Registrar, CESTAT,
Delhi.

4 (B) & (C) The information relating to these paras
does not pertain to the o/o the under officer.

The same may be forwarded to the
applicant

To. ✓ CPIC, CESTAT, Delhi.

21/11/19.
MOHINDER SINGH
Dy. Registrar (Judl)



F. No. 14-43/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-43/2019

Subject: Information sought under RTI Act, 2005.


Sir/Madam,

Please refer to RTI application of Sh.R.K.Jain (No. 10822/19 dated 05.10.2019) in this office on 14.10.2019, under RTI Act 2005, the information received from **SPS to Hon'ble President**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT New Delhi
Date: 16.10.2019

To,

Sh. R.K.Jain,
1512-Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003.

16/10/19
ISSUED ON
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066



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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

15.10.2019

SUB : RTI REPLY TO CPIO ID NO. 14-43/2019

This is with reference to your communication F.N. 14-43/CESTAT/CPIO-ND/2019 dated 14.10.2019 for furnishing information under the RTI Act, 2005, which is as under :

(A)	Does not relate to the O/o Hon'ble President.
(B)	No such list available.
(C)	Does not relate to the O/o Hon'ble President.

*Copy
15/10/19*

SPS to HON'BLE PRESIDENT

CPIO

*Hand
no
15/10/19*

(3)

F. No. 14-43/CESTAT/CPIO-ND/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-43/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt.R.K.Jain No.10822/19 dated 05.10.2019 **received**, in this office on 14.10.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-43/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 03.10.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.


CPIO
CESTAT New Delhi
Date: 14.10.2019

For Compliance to:

1. SPS to Hon'ble President, CESTAT New Delhi. ✓
2. Registrar, CESTAT, New Delhi. ✓
3. Dy. Registrar, Judicial, CESTAT New Delhi. ✓

Copy to: (For Information)

Sh. R.K.Jain,
1512-Bhishm Pitamah Marg,
Wazir's Nagar, New Delhi-110003

ISSUED ON
M. 14/10/19
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

OK
14/10/19

14/10/19 *14/10/19*

g/c

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10822/19

Dated : 5-10-2019

To

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi – 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of the following documents of the undergiven files held in the office of the Registrar/Dy. Registrars and other officials (i) Judicial File for the year 2019 (a) All notesheets from page 224 till end (b) All correspondence pages from page 240 till end (ii) Roster File for the year 2019 (a) All notesheets from page 322 till end (iii) Files relating to tours for the year 2019 (a) All notesheets from page 44 till end (b) All correspondence pages from page 77 till end (iv) File for Difference of Opinion matters for year 2019 (a) All notesheets from page 35 till end (b) All correspondence pages from page 1143 till end (v) Larger Bench File for year 2019 (a) All notesheets from page 29 till end (b) All correspondence pages from page 984 till end (B) Please provide the number of files (except appeal files) held in the office of the Hon'ble President. Please also provide list of such files.

su maharaj
14/10/19

6

B

	(C) Please provide the number of files (except appeal files) held in the office of the Hon'ble Registrar. Please also provide list of such files. Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 47F 224080 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable, however, other particulars are filled in the Postal order.
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.



Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hira/---